



The Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Third Amendment) Act, 1977

Act 9 of 1977

Keyword(s):

Assembly, Deputy Speaker, Speaker, Salary

Amendments appended: 8 of 1981, 23 of 1984, 3 of 1986, 18 of 1986, 8 of 1988, 10 of 1989, 8 of 1994, 9 of 1996, 16 of 1998, 5 of 1999, 18 of 2015

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**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S
AND DEPUTY SPEAKER'S SALARIES (THIRD AMENDMENT)
ACT, 1977**

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Insertion of section 3-A.
3. Amendment of section 4.
4. Amendment of section 6.
5. Omission of section 10-A.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S
AND DEPUTY SPEAKER'S SALARIES (THIRD AMENDMENT)
ACT, 1977**

(ACT NO. 9 OF 1977)¹

(Received the assent of the Governor, Himachal Pradesh on the 29th June, 1977 and was published in R.H.P. Extra., dated the 1st July, 1977, P. 741).

An Act further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-eighth Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Third Amendment) Act, 1977.

(2) It shall come into force at once.

2. Insertion of section 3-A.—After section 3 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (hereinafter called the principal Act), the following new section 3-A shall be inserted, namely:—

"3-A. Sumptuary allowance.—In addition to the salary and other perquisites admissible to him under section 3, a sumptuary allowance at the rate of four hundred rupees per mensem shall also be paid to the Speaker".

3. Amendment of section 4.—In section 4 of the principal Act for the words "one thousand" and "one hundred and fifty" wherever occur, the words "one thousand and five hundred" and "three hundred" shall be substituted, and shall be deemed to have been substituted, respectively, with effect from 16th April, 1976.

4. Amendment of section 6.—In section 6 of the principal Act for the words "three hundred" wherever occur, the words "five hundred" shall be substituted.

5. Omission of section 10-A.—Section 10-A of the principal Act, along with its heading shall be omitted.

1. For Statement of Objects and Reasons, see R.H.P. Extra., dt. 12-4-1977 at p. 310

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act 1971 (Act No. 7 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall be deemed to have come into force with effect from the 18th day of May, 1971.

2. **Amendment of section 2.**—In the existing clause (a) of section 2 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, the words “enabling him to recoup any expenditure incurred by him in” occurring after the words “for the purpose of” and before the words “performing the functions” shall be omitted.

3. **Repeal and savings.**—(1) The Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Ordinance, 1981 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had come into force on the 18th day of May, 1971.

**THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF
ALLOWANCES AND OTHER AMENITIES) ACT, 1981**

(Act No. 8 of 1981)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 341)

An Act to amend the laws relating to the facility of free transit by railway or air being availed of by the Ministers, the Speaker, the Deputy Speaker and other members of the State Legislature.

1. For statement of Objects and Reasons see R.H.P. Extra, dated 26-3-1981 p. 156

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second Year of the Republic of India as follows:

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislators (Modification of Allowances and other Amenities) Act, 1981.

(2) It shall come into force at once.

2. **Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.**—At the end of section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) the following explanation shall be inserted, namely:—

Explanation.—For determining the aggregate distance under this section, the distance travelled in any financial year by railway or air under section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971) or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), or under both, shall be taken into account."

3. **Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.**—At the end of section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following shall be inserted, namely:—

Explanation.—For determining the aggregate distance under this section, the distance travelled in any financial year by availing of the facility for free transit by railway or air under section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), or sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971, or under the both, shall be taken into account."

4. **Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.**—After sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), the following explanation shall be inserted, namely:—

Explanation.—For determining the aggregate distance under this sub-section, the distance travelled in any financial year by availing the facility for free transit by railway or air under section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), or section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), or under the both, shall be taken into account."

Town within the limits of Shimla Municipal Corporation, with its headquarters at Shimla.

3. These orders will come into force from the date of publication in the Official Gazette.

(R.H.P.Extra., dated 31st March, 1984, P.572-573)

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1984

(Act No. 23 of 1984)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.
5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the Assent of the Governor, Himachal Pradesh on the 19th October, 1984 and was published in R.H.P. (Extra), dated the 22nd October, 1984 at Pages 1803-1804)

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows :--

1. Short title and commencement.--(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1984.

(2) It shall come into force at once.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.--At the end of section 7-A of the

1. For statement of Objects and Reasons, see R.H.P.(Extra), dated 12th September, 1984 P.1593.

Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.—At the end of section 7-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—At the end of section 8-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),--

(a) at the end of section 4-D, the following explanation shall be added, namely :--

*"Explanation.--*The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house";

(b) the existing section 6-C shall be renumbered as sub-section (1) and thereafter sub-section (2) shall be added, namely :--

"(2) Every person who is entitled to medical facilities under sub-section (1) shall be entitled for medical advance, subject to such conditions as may be prescribed, for himself and for the members of his family.

*Explanation.--*For the purposes of this section, the expression "family" shall mean and include the spouse, minor children and parents of such a person wholly dependent upon that person."; and

(c) the word "and" occurring after clause (ff) of sub-section (2) of section 7, shall be omitted and thereafter the following clause (fff) shall be inserted, namely :--

"(fff) the conditions subject to which the medical advance under section 6-C is to be granted; and"

**THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS
OF CERTAIN AMENITIES) ACT, 1985**

(ACT No. 3 OF 1986)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.
3. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
5. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 16th January, 1986 and was published in R.H.P. Extra., dated the 24th January, 1986 at page 73-74).

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-sixth Year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1985.

(2) It shall come into force at once.

2. *Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.*—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971)—

- (a) in sub-section (1) of section 3 for the words "five hundred", the words "seven hundred and fifty" shall be substituted ;
- (b) in clause (ii) of sub-section (1) of section 4, for the word "fifty one", the words "seventy-five" shall be substituted ;
- (c) in section 4-B, for the words "five hundred", the words "seven hundred and fifty" shall be substituted ;
- (d) in the first proviso to sub-section (2) of section 5, for the word "four", the word "five" shall be substituted ;
- (e) in the second proviso to sub-section (2) of section 5, for the word "one", the word "two" shall be substituted ; and

¹. For Statement of Objects and Reasons see R.H.P. Extra., Dated 20-12-1985, P. 3043.

(f) at the end of section 6-B, the following sub-section (5) shall be added, namely:—

“(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (1), dies,—

- (i) his/her spouse during his/her life time or till he/she remarries ; or
- (ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section :

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares.”

3. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section (8) of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word “four”, the word “five” shall be substituted.

4. *Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.*—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971, for the word “four”, the word “five” shall be substituted.

5. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word “four”, the word “five” shall be substituted.

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986

(Act No. 18 of 1986)¹

ARRANGEMENT OF SECTION

Sections :

1. Short title and commencement.
2. Amendment of Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.
4. Amendment of Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

1. For Statement of Objects and Reasons see R.H.P. Extra., Dated 21-3-1986 P. 1400.

(f) at the end of section 6-B, the following sub-section (5) shall be added, namely:—

“(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (I), dies,—

(i) his/her spouse during his/her life time or till he/she remarries ; or

(ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section :

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares.”

3. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section (8) of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word “four”, the word “five” shall be substituted.

4. *Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.*—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, for the word “four”, the word “five” shall be substituted.

5. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word “four”, the word “five” shall be substituted.

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986

(Act No. 18 of 1986)¹

ARRANGEMENT OF SECTION

Sections :

1. Short title and commencement.
2. Amendment of Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

1. For Statement of Objects and Reasons see R.H.P. Extra., Dated 21-3-1986 P. 1400.

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971

(Received the assent of the Governor, Himachal Pradesh on the 30th August, 1986 and was published in R. H. P. Extra Dated 1-9-1986, P. 1433-1435).

An Act further to amend the laws relating to the grant of allowances/amenities and pension to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1986.

(2) It shall come into force at once.

2. *Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.*—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971),—

(a) for the existing section 3, the following section 3, along with its heading, shall be substituted, namely:—

“3. *Salaries and daily allowances of Ministers.*—Each Minister shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly”; and

(b) after section 3 so substituted, the following section 3-A, along with its heading, shall be added, namely:—

“3-A. *Sumptuary Allowance to Ministers.*—There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

- | | |
|----------------------------------------------------------|--------------------------------------------------------|
| (a) the Chief Minister | Rupees one thousand two hundred and fifty per mensem ; |
| (b) every other Minister who is a member of the Cabinet. | Rupees seven hundred per mensem ; |
| (c) a Minister of State | Rupees five hundred per mensem.” |

3. *Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.*—In the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971),—

(a) for the existing section 3, the following section 3, along with its

heading, shall be substituted, namely:—

“3. *Salary etc. of the Speaker.*—(1) The Speaker shall be entitled to receive salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Speaker.” ;

(b) section 3-A shall be omitted ;

(c) for the existing section 4, the following section 4, along with its heading, shall be substituted, namely:—

“4. *Salary etc. of the Deputy Speaker.*—(1) The Deputy Speaker shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Deputy Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Deputy Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government or in lieu thereof he shall be paid such allowance not exceeding three hundred rupees per mensem as the State Government may fix. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Deputy Speaker.

Explanation.—The Deputy Speaker shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.” ; and

(b) after section 4, the following new section 4-A, along with its heading shall be inserted, namely:—

“4-A. *Sumptuary allowance.*—“There shall be paid to the Speaker a sumptuary allowance of eight hundred and fifty rupees per mensem and to the Deputy Speaker a sumptuary allowance of five hundred rupees per mensem.”

4. *Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.*—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971),—

(a) for the existing section 3, the following section, along with its heading, shall be substituted, namely:—

“3. *Salary etc. of the Deputy Ministers.*—(1) Each Deputy Minister shall be entitled to receive a salary at the rate of one thousand and four hundred rupees per mensem and an allowance for each day during the whole of his term as such Deputy Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), with respect to members of the State Legislative Assembly.”;

(b) after section 3 so substituted, the following section 3-A, along with its heading, shall be added, namely:—

“3-A. *Sumptuary allowance.*—In addition to the salary and other perquisites admissible to him under this Act, a sumptuary allowance at the rate of three hundred rupees per mensem shall also be paid to the Deputy Minister.” ; and

(c) for the words “The allowances” appearing at the beginning of section 9-A, the words “The salary and allowances” shall be substituted.

5. *Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.*—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),—

(a) in Explanation II of sub-section (1) of section 4, the words “or halting” shall be omitted and the words “five miles”, the words “eight kilometres” shall be substituted ; and

(b) in section 6-B/—

(i) for the figures “300” and “500” occurring in sub-section (1), the figures “500” and “1000” shall be substituted respectively;

(ii) for the words “that to which he is entitled under sub-section (1)”, occurring in sub-section (3), the words “one thousand and five hundred rupees” shall be substituted ;

(iii) for clause (b) of sub-section (3), the following clause shall be substituted, namely:—

“(b) where the amount of pension to which he is entitled under such law or otherwise, is less than rupees one thousand and five hundred per mensem, such person shall be entitled to pension under sub-section (1) only of an amount which falls short of rupees one thousand and five hundred per mensem.”

**GENERAL ADMINISTRATION DEPARTMENT
(CABINET AND PARLIAMENTARY AFFAIRS)**

NOTIFICATION

Shimla-171002, the 26th May, 1988

No. GAD(PA)-4(D)9/88.—In exercise of the powers conferred by section 13 read with section 7-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971), the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Himachal Pradesh Legislative Assembly Speakers' and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, published in the Rajpatra, Himachal Pradesh (Extra-ordinary) dated 17-4-1981 *vide* notification No. GAD(PA)-4(D)46/82, dated 2-4-1981, namely:—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) (Amendment) Rules, 1988.

(2) These rules shall come into force at once.

2. Amendment of rule 4.—For the words "one lac and twenty thousand" wherever they occur in rule 4 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, the words "two lacs" shall be substituted.

[R.H.P. Extra, dated 9-6-1988, P. 1006].

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF CERTAIN AMENITIES) ACT, 1988

(Act No. 8 of 1988)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.
5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 20th May, 1988 and was published in R.H.P. Extra, dated 21st May, 1988 at pages 861-862).

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-ninth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislators (Modification of Certain Amenities) Act, 1988.

(2) It shall come into force with effect from the 1st day of April, 1988.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971) :—

(i) for section 3-A, the following section shall be substituted, namely:—

“3-A. There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

(a) the Chief Minister—rupees one thousand five hundred and fifty per mensem;

(b) every other Minister who is a member of the Cabinet—rupees one thousand per mensem;

(c) a Minister of State—rupees eight hundred per mensem.”; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

1. For Statement of Objects and Reasons see R.H.P.-Extra., dated 7-4-1988, P. 493.

3. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.—In the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 (4 of 1971)—

(i) for section 4-A, the following section shall be substituted, namely:—

“4-A. There shall be paid to the Speaker a sumptuary allowance of one thousand, one hundred and fifty rupees and to the Deputy Speaker a sumptuary allowance of eight hundred rupees per mensem.”; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) :—

(i) for the word ‘three’ occurring in section 3-A, the word ‘six’ shall be substituted; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 9, the word ‘eight’ shall be substituted.

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971)—

- (a) in section 4-B, for the words "one thousand three hundred and fifty" the words "one thousand and six hundred" and for the words "seven hundred and fifty", the words "one thousand" shall be substituted;
- (b) in the first proviso to sub-section (2) of section 5, for the word "five" the word "eight" shall be substituted;
- (c) in section 6-B,—
- (i) in the second proviso to clause (e) of sub-section (1)—
- (1) for the figures "50" and "1,000", the figures "100" and "1,500", shall be substituted respectively; and
- (2) at the end but before the sign "." the words "and for this purpose fraction of a year exceeding six months shall be counted as one year" shall be inserted;
- (i) for sub-section (3), the following sub-section shall be substituted, namely:—
- "(3) Where any person entitled to pension under sub-section (1) is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority under any law or otherwise, then, the maximum pension from all sources admissible to such a person shall not exceed the maximum pension admissible to the Grade-I Officer of the State of Himachal Pradesh:

Provided that the pension payable under the Freedom Fighters Pension Scheme and/or the Swatantrata Sainik Samman Pension Scheme framed by the Central Government shall not be taken into account for determining the amount of pension payable under this Act.";

and

- (iii) in sub-section (5) after the words "as pension under this section" but before the sign ".", the words "or the sum of rupees three hundred and seventy-five per mensem, whichever is higher" shall be inserted.

THE HIMACHAL PRADESH LOKAYUKTA (THIRD AMENDMENT) ACT, 1987

(ACT No. 2 of 1988)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Addition of new section 10-A.
3. Amendment of section 11.
4. Addition of new section 31-A.

[Authoritative English text of the Himachal Pradesh Lokayukta (Tritiya Sanshodhan) Adhiniyam, 1987 (1988 ka Adhiniyam Sankhayank 2).

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For statement of Objects and Reasons see R.H.P. Extra., dated 2-1-1987. P.11 and 14.

[*Authoritative English text of the Himachal Pradesh Vidhan Sabha (Sadasyon ke Batte aur Pension) (Sanshodhan) Adhiniyam, 1989 (1989 ka Adhiniyam Sankhyank 11) as required under Clause (3) of Article 348 of the Constitution of India*].

(Received the assent of the Governor, Himachal Pradesh, on the 7th June, 1989 and was published in Hindi in R.H.P. Extra., dated 9th June, 1989 at page 1363 and in English in R.H.P. Extra., dated the 9th June, 1989 at page 1364)

An Act further to amend the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Fortieth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) (Amendment) Act, 1989.

2. *Amendment of section 6.*—For the existing second and third provisos to sub-section (1) of section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Member:) Act, 1971 (8 of 1971), the following proviso shall be substituted, namely :—

“Provided further that journey may also be performed within India by air by the Member and his spouse or any other person accompanying him to look after and assist him and in that event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Member and the amount so reimbursed shall be adjusted against his entitlement to travel by rail.”

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (AMENDMENT) ACT, 1989

(Act No. 10 of 1989)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title.
2. Amendment of section 10-A.

[*Authoritative English text of the Himachal Pradesh Vidhan Sabha Adhyaksh aur Upa-Adhyaksh Vetan (Sanshodhan) Adhiniyam, 1989 (1989 ka Adhiniyam Sankhyank 10) as required under Clause (3) of Article 348 of the Constitution of India*].

(Received the assent of the Governor, Himachal Pradesh, on the 7th June, 1989 and was published in Hindi in R.H.P. Extra., dated the 9th June, 1989 at page 1359 and in English in R.H.P. Extra., dated the 9th June, 1989 at page 1360)

1. Passed in Hindi by the H.P. Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 29-4-1989, p. 1078.

An Act further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Fortieth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 1989.

2. *Amendment of section 10-A.*—For the existing second proviso to section 10-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following proviso shall be substituted, namely :—

“Provided that journey may also be performed within India by air by the Speaker, or as the case may be by the Deputy Speaker, and his spouse or any other person accompanying him to look after and assist him and in that event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Speaker, or as the case may be to the Deputy Speaker, and the amount so reimbursed shall be adjusted against his entitlement to travel by rail;”.

RULES

UNDER

THE HIMACHAL PRADESH MINOR CANALS ACT, 1976

THE HIMACHAL PRADESH MINOR CANALS RULES, 1977

AMENDMENT OF RULES

[*Authoritative English text of Government Notification No. P.W. (PH) 6 (2) 8/82, dated 10-4-1989, issued in Hindi and published in R.H.P. Extra., dated 8th July, 1989 at pages 1663-1664*]

IRRIGATION AND PUBLIC HEALTH DEPARTMENT

NOTIFICATION

Shimla-2, the 10th April, 1989

No. PW (PH) 6 (2) 8/82.—In exercise of the powers conferred by section 68 of the Himachal Pradesh Minor Canals Act, 1976 (Act No. 42 of 1976), the Governor, Himachal Pradesh, is pleased to make the following rules, to amend the Himachal Pradesh Minor Canals Rules, 1977, the same having been previously published in the Rajpatra, Himachal Pradesh (Extra ordinary) dated 16-7-1988, vide Government notification No. PW-6 (2) 8/82,

These rules shall come into force with effect from 2-12-1993.

Note. 1 above sub-rule (3) (a) of rule 6

“The rate of interest on loan advanced for House Building after 3-12-1993 shall be charged at the rate of 5% per annum.”

(R.H.P. Extra., dated 9-11-1994, p. 3959).

CORRIGENDUM

Shimla-4, the 27th September, 1994

No. 3-36/91-VS. The amendments carried out in Rule 4 regarding House Building Advance/Car Advance in favour of Members Legislative Assembly *vide* this Secretariat Notification of even number dated the 22nd August, 1994, *may read as under:*

“The upper limit of such advance, whether for purchase of Car and/or for House building, whether taken separately or jointly, shall not exceed rupees four lacs.”

These rules shall come into force *w.e.f.* 3rd Decembor, 1993.

(R.H.P. dated 22-10-1994, p. 1642).

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (AMENDMENT) ACT, 1994

(Act No. 8 of 1994)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of section 4-A.
3. Amendment of section 8.
4. Amendment of section 10-A.

(Received the Assent of the Governor, Himachal Pradesh on the 12th May, 1994 and was published in Hindi and English in R.H.P. Extra., dated 16-5-1994, p. 1103 and 1104).

An Act further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-fifth Year of the Republic of India, as follows:—

1. *Short title and commencement.*—(1) This Act may be called the

1. (Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 5-4-1994, p. 555 and 557.

Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 1994.

(2) It shall come into force at once.

2. *Amendment of section 4-A.*—In section 4-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971) (hereinafter referred to as the principal Act),—

- (a) for the words "one thousand one hundred and fifty", the words "one thousand seven hundred and twenty five" shall be substituted; and
- (b) for the words "eight hundred", the words "one thousand and two hundred" shall be substituted.

3. *Amendment of section 8.*—In section 8 of the principal Act, in sub-section (1) in the first proviso, for the words "eight hundred", the words "one thousand and five hundred" shall be substituted.

4. *Amendment of section 10-A.*—In section 10-A of the principal Act, for the words "twenty thousand", wherever they occur, the words "forty thousand" shall be substituted.

NOTIFICATIONS AND RULES

UNDER

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1971

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S (ADVANCE FOR MOTOR CAR) RULES, 1971

AMENDMENT OF RULES

(Issued and published in Hindi in R.H.P. Extra., dated 9-4-1994, p. 745-746).

GENERAL ADMINISTRATION DEPARTMENT
(Parliamentary Affairs)

NOTIFICATION

Shimla-2, the 25th March, 1994

No. GAD (PA) 4 (D)-10/88.—In exercise of the powers conferred by section 7 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971), the Governor of Himachal Pradesh, is pleased to make the following rules further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance for Motor Car) Rules, 1971, published in the Himachal Pradesh Rajpatra (Extra-ordinary), dated 15-10-1971, vide notification No. 2-13/71-GAC, dated 7-9-1971, namely:—

1. *Short title.*—These rules may be called the Himachal Pradesh

Shimla-4, the 4th May, 1996.

No.3-36/91-VS.-In exercise of the powers conferred vide section 7 of Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971), the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following rules further to amend the Himachal Pradesh Legislative Assembly Members (Advance of loan for House Building) Rules, 1979 namely :-

1. **Short title.**—(1) These rule may be called the Himachal Pradesh Legislative Assembly Members (Advance of loan for House Building) Amendment Rules, 1996.

(2) These rules shall come into force at once.

2. **Amendment of rule 4.**—In rule 4 of the Himachal Pradesh Legislative Assembly Members (Advance of loan for House Building) Rules, 1979 for "Four lacs" wherever these occur, "six lacs" shall be substituted.

(R.H.P. Extra., dated 21.5.96, p.2377).

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) ACT, 1996**

ARRANGEMENT OF SECTIONS

Sections :

1. Short title.
2. Amendment of section 3 and 4.
3. Amendment of section 4-A.
4. Amendment of section 8.
5. Amendment of section 10-A.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) ACT, 1996**

(Act No. 9 of 1996)¹

(Authoritative English text of the Himachal Pradesh Vidhan Sabha Adhyaksh Aur upa-Adhyaksh Betan (Samsodhan Adhinyam, 1996).

(Received the assent of the Governor of the 18th April, 1996 and was published in Hindi and English in R.H.P. Extra., dated 29th April, 1996 at pages 1933 and 1934).

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 11.3.1996, p.990 and 992.

AN ACT further to amend the Himachal Pradesh Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-seventh Year of the Republic of India, as follows :—

1. **Short title.**—This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 1996.

2. **Amendment of sections 3 and 4.**—In sections 3 and 4 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971) (hereinafter called the principal Act), for the words, "on thousand and five hundred", the words "two thousand and five hundred" shall be substituted.

3. **Amendment of section 4-A.**—In section 4-A of the principal Act, —

- (a) for the words, "one thousand seven hundred and twenty five" the words, "two thousand two hundred and twenty five" shall be substituted; and
- (b) for the words "one thousand and two hundred" the words "one thousand and seven hundred" shall be substituted.

4. **Amendment of section 8.**—In section 8 of the principal Act, in sub-section (1), in the first proviso, for the words "one thousand and five hundred", the words "three thousand" shall be substituted.

5. **Amendment of section 10-A.**—In section 10-A of the principal Act, for the words "forty thousand", wherever these occur, the words "sixty thousand" shall be substituted.

AUTHORITATIVE ENGLISH TEXT

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (AMENDMENT)
ACT, 1998**

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 3.
3. Amendment of section 4.
4. Amendment of section 4-A.
5. Amendment of section 8.
6. Amendment of section 10-A.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (AMENDMENT)
ACT, 1998**

(ACT NO. 16 OF 1998)¹

(Received the assent of the Governor on 21.8.1998, and was published both in Hindi and English in R.H.P. Extra, dated 24.8.1998, p. 3205-3208)

An Act further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in Forty-ninth Year of the Republic of India, as follows:-

1. Short title.- This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act, 1998.

2. Amendment of section 3. - In section 3 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971) (hereinafter called the principal Act), for the words "two thousand and five hundred", the words "four thousand" shall be substituted.

3. Amendment of section 4.- In section 4 of the principal Act, for the words "two thousand and five hundred", the words "four thousand" shall be substituted.

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 30.7.1998, p. 2850 & 2854.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
SPEAKER'S AND DEPUTY SPEAKER'S SALARIES (SECOND
AMENDMENT) ACT, 1998**

(Act No. 5 of 1999)¹

(Received the assent of the Governor on 18th January, 1999 and was published both in Hindi and English in R.H.P. Extra dated 21.1.99, p. 265-266).

An Act further to amend the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the forty-ninth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries (Second Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 3rd day of December, 1993.

2. Amendment of section 13.- In section 13 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), after sub-section (2), the following proviso shall be inserted, namely:-

"Provided that the State Government may, for the purposes of sections 7 and 7-A of this Act, make rules with retrospective effect so as to be effective from any day on or after the 3rd day of December, 1993."

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 9.12.1998, p. 4219 & 4222.

Act No. 18 of 2015

2015 का विधेयक संख्यांक 12

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम।
2. धारा 10-क का संशोधन।

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन)
विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, 1971
(1971 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए विधेयक।

भारत गणराज्य के छियासठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा
निम्नलिखित रूप में यह अधिनियमित हो:—

1. इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश विधान सभा अध्यक्ष संक्षिप्त नाम।
और उपाध्यक्ष वेतन (संशोधन) अधिनियम, 2015 है।

2. हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन अधिनियम, धारा 10—क
1971 की धारा 10—क की उपधारा (1) के स्थान पर निम्नलिखित उपधारा रखी
जाएगी, अर्थात्:— का
संशोधन।

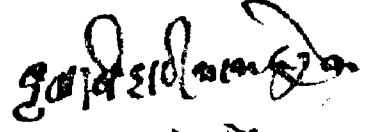
“(1) अध्यक्ष और उपाध्यक्ष अपनी पदावधि के दौरान अपने कुटुम्ब के
साथ या यात्रा के दौरान उसकी देखभाल और सहायता करने
के लिए उसके साथ यात्रा करने वाले किसी व्यक्ति के साथ
किसी भी समय किसी भी श्रेणी में रेलमार्ग द्वारा या वायुमार्ग
द्वारा देश के भीतर या बाहर यात्रा करने का हकदार होगा
और वह प्रत्येक वित्तीय वर्ष में अधिकतम दो लाख रूपए के
अध्यधीन, इस प्रकार उपगत वास्तविक व्यय की प्रतिपूर्ति का
हकदार ऐसी की गई यात्रा की टिकटों को प्रस्तुत करने पर
होगा :

परन्तु वित्तीय वर्ष में रेलमार्ग द्वारा या वायुमार्ग द्वारा की गई यात्रा के लिए संदेय कुल रकम दो लाख रुपये से अधिक नहीं होगी ।

स्पष्टीकरण.—इस उपधारा के प्रयोजन के लिए पद "कुटुम्ब" से पति—पत्नी उनके अविवाहित दत्तक पुत्र और पुत्री सहित अविवाहित पुत्र और पुत्री (पुत्रियां) अभिप्रेत होगा ।"

यह विधेयक विधान सभा द्वारा पारित किया गया है।

मैं, एतद्वारा प्रमाणित करता हूँ कि यह विधेयक भारत के संविधान के अनुच्छेद 199 के अर्थ के अन्तर्गत एक धन विधेयक है।

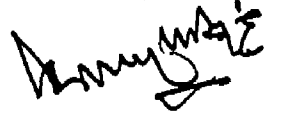


अध्यक्ष
हिमाचल प्रदेश
विधान सभा, शिमला

शिमला-171004.

दिनांक 08-05-2015

मैं इस विधेयक पर अनुमति देता हूँ !



राज्यपाल।
राज्यपाल

हिमाचल प्रदेश

शिमला-171002.

दिनांक : 24-05-2015

AUTHORITATIVE ENGLISH TEXT

BILL NO. 12 OF 2015

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

(AS PASSED BY THE LEGISLATIVE ASSEMBLY)

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 10-A.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY SPEAKER'S AND
DEPUTY SPEAKER'S SALARIES (AMENDMENT) BILL, 2015**

(AS PASSED BY THE LEGISLATIVE ASSEMBLY)

A

BILL

*further to amend the Himachal Pradesh Legislative Assembly
Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971).*

BE it enacted by the Legislative Assembly of Himachal Pradesh in
the Sixty – sixth Year of the Republic of India as follows:-

1. This Act may be called the Himachal Pradesh Legislative Short title.
Assembly Speaker's and Deputy Speaker's Salaries (Amendment) Act,
2015.

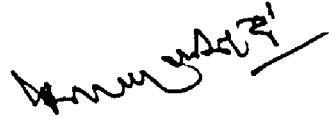
2. In section 10-A of the Himachal Pradesh Legislative Assembly Amendment
of section
10-A.
Speaker's and Deputy Speaker's Salaries Act, 1971, for sub-section (1),
the following sub-section shall be substituted, namely:—

“(1) Speaker and Deputy Speaker during the term of their
office shall be entitled to travel at any time by railway or
by air by any class within or outside the country alongwith
his family or any person accompanying him to look after
and assist him during travel and shall be entitled for the
reimbursement of actual expenses so incurred on
production of tickets of such journey performed, subject
to maximum of two lac rupees in each financial year:

Provided that the aggregate amount payable for the journey performed by railway or by air in a financial year shall not exceed two lac rupees.

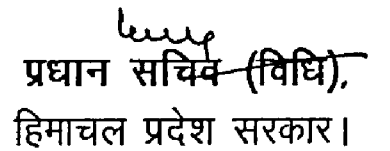
Explanation.—For the purpose of this sub-section, the expression “family” shall mean the spouse their unmarried son(s) and daughter(s) including unmarried adopted son and daughter.”.

मैं, हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन) विधेयक, 2015 (2015 का विधेयक संख्यांक 12) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत करता हूं।



राज्यपाल,
हिमाचल प्रदेश।
राज्यपाल
हिमाचल प्रदेश

राज्यपाल, हिमाचल प्रदेश विधान सभा अध्यक्ष और उपाध्यक्ष वेतन (संशोधन) विधेयक, 2015 (2015 का विधेयक संख्यांक 12) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत कर दिया है।


प्रधान सचिव (विधि),
हिमाचल प्रदेश सरकार।